

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH :HYDERABAD.

O.A.NO / T.A.No. 0-1-189 / 1990

M. Chidambara Swamy Applicant(s)
versus

Director, CRIDA Respondent(s)

DATE	OFFICE NOTE	ORDERS
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M.C. Suryanarayana

17-4-1990

Post in the First week
of May 1990 at the request
of Sri C. Suryanarayana, learned
counsel for Applicant. Stay
order to continue.

for
(BNT)

to
(DSR)

6/6/90

OA-189/90

put on 11/6/90 as requested by

the learned stand's counsel for the department

for

BNT
H. V.

JVM
H. V.

(P.T.O.)

for
H. V.

1. THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDRABAD BENCH:
AT HYDRABAD.

19-3-1990 of 1990.

Dated of Order: 5-3-1990.

Parties:-

1. Chikambare Suamy. ... Applicant.
and

1. The Director, CRIDA, Santoshnagar, Hyderabad-500 659.
 2. Dr. ... Singh, Director, CRIDA, Hyderabad-500 659.
 3. Indian Council of Agricultural Research (ICAR), represented by its Director-General, Kirti Bhawan, New Delhi-110 001.
- ... Respondents.

APPLICANT : Mr. C. Suryanarayana, Advocate.

THE HON'BLE MR. J. K. JAYASINGHA, VICE CHAIRMAN.
THE HON'BLE MR. C. TUTVA RAO, MEMBER, (JUDL)

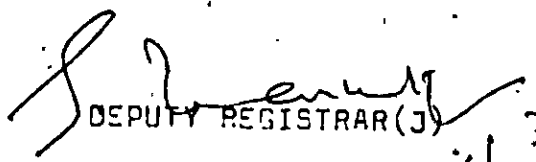
THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Admit. Notice to respondents.

It is argued by Sri C. Suryanarayana, learned counsel for the applicant, that the applicant has been posted as a Farm superintendent in a lower post (Equivalent to Technician-3) ~~He~~. Also that the applicant is a trained Technical officer and the post of Farm superintendent and Technical officer are not interchangeable. The post of Farm superintendent is a separate category.

In view of the above submissions, the impugned order No. 11-3/17-Lett. dated 28-2-1990 issued by the Director of CRIDA, Hyderabad, i.e. 1st respondent, is stayed in so far as and to the extent of the applicant is concerned, until 19-3-1990.

Post the case for further orders on 19th March, 1990.


DEPUTY REGISTRAR (J)

6/3/90

- To:
1. The Director, CRIDA, Santoshnagar, Hyderabad-500 659.
 2. Dr. ... Singh, Director, CRIDA, Hyderabad-500 659.
 3. Indian Council of Agricultural Research (ICAR),
 4. The Director General, Indian Council of Agricultural Research (ICAR) Kirti Bhawan, New Delhi-110 001.
 5. A copy to Mr. C. Suryanarayana, Advocate, 1-2-593/50.
 6. Sri Nilayam, Sri Sri Ranga, Gajamahal, Hyderabad-500 029.
 7. A copy to Mr. S. Venkata Reddy, SC for USR ICAR, ... 1-10-249/L
 8. A spare copy.
- ...
J. K. Nagar Express, Hyd 20

uj.

Draft by: _____ Sent by: _____ Approved by: _____
D. (3)

Typed by: _____ Compared by: _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

2 parts on 19/3/90

HON'BLE MR. V. JAYASINHA: (V.C.)
AND
HON'BLE MR. SURYA RAO: MEMBER (FUDL)
AND
HON'BLE MR. JARASINHA MURTHY: (M) (J)
AND
HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

DATED: 5-3-90

ORDER/JUDGMENT: ✓

~~M.A./R.F./C.A./No.~~ IN

~~T.A.No.~~ (U.F.No.)

D.A.No. 189/90

Admitted and Interim directions
issued. ✓

Allowed.

Dismissed.

Disposed of with direction.

M.A. Ordered.

No order as to costs.

Sent to Xerox on:

19/3/90

Central Administrative Tribunal
DESPATCH
6 MAR 1990
HYDERABAD BENCH

82
20/3/90

By: D.R. (J)

Typed by: Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

POSTED TO NDE: To be posted on
9-4-90

HON'BLE MR. B.N. JAYASINGHA: (V.C.) ✓
A N D
HON'BLE MR. D. SURYA RAO: MEMBER (JUDGE) ✓
A N D
HON'BLE MR. J. NARASIMHA MURTHY: (M) (J)
A N D
HON'BLE MR. R. BALASUBRAMANIAN: (M) (A)

DATED: 19-3-90

ORDER/JUDGMENT: ✓

M. A. / R. A. / C. A. No. 18990
T. A. No. 18990
D. A. No. 18990

Admitted and Interim directions
issued. ✓
Allowed. Int. orders extended upto
Dismissed. 9-4-90
Disposed of with direction.
M. A. Ordered.
No order as to costs.

Sent to Xerox on:

20/3/90

Central Administrative Tribunal
DESPATCH,
21 MAR 1990
HYDERABAD BENCH.

34

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

J.A.NO. 189/90.

Date of Order: 10.4.90.

BETWEEN: M.Chidambara Swamy

....Applicant

AND

1. The Director, CRIDA, Santoshnagar, Hyderabad-500659.
2. Dr.R.P.Singh, Director, CRIDA, Hyderabad-500659.
3. Indian Council of Agricultural Research(ICAR), rep.by its Director General, KrishiBhawan, New Delhi-110001.

....Respondents.

FOR THE APPLICANT: MR.C.SURYANARAYANA, Advocate.

FOR THE RESPONDENTS: MR.S.VENKATA REDDY: SC FOR ICAR.

C O R A M :- The HON'BLE MR.B.N.JAYASIMHA: VICE-CHAIRMAN

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

At the request of learned Standing counsel for the respondents, the case is adjourned to 16.4.90..

The Interim orders granted on 5-3-90 are extended upto 16.4.90.

11/4/90
Deputy Registrar (Adm)

To

1. The Director, CRIDA, Santoshnagar, Hyderabad-500659.
2. Dr.R.P.Singh, Director, CRIDA, Hyderabad-500659.
3. The Director General, Indian Council of Agricultural Research(ICAR), KrishiBhawan, New Delhi-110001.
4. One copy to Mr.C.Suryanarayana, Advocate, 1-2-593/50, Srinilayam, Gaganmahal, Hyderabad-500029.
5. One copy to Mr.S.Venkata Reddy, SC for ICAR, 1-10-249/2, Ashoknagar, Extn Hyderabad-20.
7. Two spare copies.

PSR

82
11/11/90

Draft by: Checked by: Approved by:
D.R.(J)

~~To be reported on 11/11/90~~
Typed by:

Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR.B.N.JAYASIMHA: (V.C.)

A N D

HON'BLE MR.D.SURYA RAO:MEMBER:(JUDL.)

A N D

HON'BLE MR.J.NARASIMHA MURTHY:(M)(J)

A N D

HON'BLE MR.R.BALASUBRAMANIAN:(M)(A)

DATED: 10.4.90

ORDER/JUDGMENT:

M.A./R.A./C.A./No. in

T.A.No. (W.P.No.)

D.A.No. 189/90

~~Admitted and Interim~~
~~directions issued.~~ ~~note on 11.6.90.~~

~~Allowed.~~

~~Dismissed for default.~~

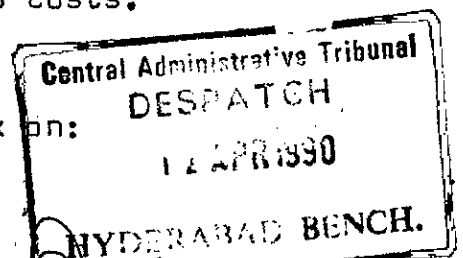
~~Dismissed.~~

~~Disposed of with direction.~~

~~M.A, ordered.~~

~~No order as to costs.~~

Sent to Xerox on:



11/11/90

40

Date of order: 17-4-90

...Applicant.

and

- ## ... Respondents.

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國政憲法×黨綱×政綱×財政×經濟×教育×

Wail 18/6/90

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